HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG LPA No.3/2020 EMG-CM No.9/2020 EMG-CM No.10/2020

(Through Video Conferencing)

Sajad Hussain and others

.....Appellants

Through:- Ms. Monika Kohli, Advocate

(On Video Conferencing from her office at

Jammu)

V/s

Union Territory of Jammu and Kashmir and others

....Respondent(s)

Through:- None.

EMG LPA No.4/2020 EMG-CM No.11/2020 EMG-CM No.12/2020 EMG-CAV No.3/2020

(Through Video Conferencing)

Sarabjeet Singh and others

.....Appellants

Through: Mr. Ajay Sharma, Advocate
(On Voice call from his office at Jammu)

V/s

Union Territory of Jammu and Kashmir and others

....Respondent(s)

Through:- Mr. Sunil Sethi, Sr. Advocate

(On Video Conferencing from his residence

at Jammu)

HON'BLE THE CHIEF JUSTICE

(On Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 27.05.2020

EMG-CAV No.3/2020 in EMG LPA No.4/2020

Caveator is represented and heard.

The caveat notice shall stand discharged.

<u>EMG-CM No.10/2020</u> (for extension of time) in EMG LPA No.3/2020 and <u>EMG-CM No.12/2020</u> (for extension of time) in EMG LPA No.4/2020

Let the deficiencies be made good as per Circular No.16/GS dated 29th March 2020 upon removal of the current lockdown.

These applications are allowed in the above terms.

EMG LPA No.3/2020 & EMG CM No.9/2020 EMG LPA No.4/2020 & EMG CM No.11/2020

On request of counsel for the appellants who seek time to examine the possibility of filing appropriate applications for vacation of stay in the writ petitions, adjourned to 3rd June 2020.

(RAJNESH OSWAL) JUDGE (GITA MITTAL) CHIEF JUSTICE

Jammu 27.05.2020 Raj kumar